GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:728 ANSWERED ON:25.02.2011 GUIDELINES REGARDING MINING OF MINERALS Meghwal Shri Bharat Ram

Will the Minister of MINES be pleased to state:

(a) whether the Government has issued any guidelines to public/private companies for mining of minerals;

(b) if so, the detail thereof;

(c) whether the said guidelines are being adhered to by these companies;

(d) if not, the action taken by the Government against the erring companies?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a) &(b):In the interest of conservation and systematic development of minerals and for the protection of environment by preventing or controlling of any pollution which may be caused by prospecting or mining operations, the Central Government has framed the Mineral Conservation and Development Rules 1988. As per these Rules, all the mining lease holders for major minerals are required to do mining as per approved Mining Plan and guidelines issued by the Indian Bureau of Mines (IBM) from time to time.

(c)&(d):The IBM conducts regular inspection of the Mining Leases and points out the violations to the leases under intimation to the State Government, from time to time. Details of inspection taken, violation pointed out and action taken by IBM for the last three years are given below:

INFORMATION ON THE COMPLIANCE OF MCDR, 1988

Year No.of No.of No.of No.of No.of No.of No.of No.of mines viola- viola- show viola- prose- prose- cases insp- tions tions cause tions cution cution where ected poin- rect- notices rect- cases cases mining ted ified issued ified laun- decid- operaout after ched ed in tions issue favour suspeof show of IBM nded cause notices

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